

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 400/(MAH)/2017
CA No.

CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 18.08.2017

NAME OF THE PARTIES: AKZO Nobel India Ltd.
V/s.
Essar Offshore Subsea Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
40	Narash Debbarwar	Adv. for petitioner	
	Ashana S. Kumar	Manager-Legal Respondent	

Adv. for petitioner on record wants
to withdraw his vakalatnama &
communication between the petitioner
and the Advocate has been done.
Adv. for petitioner make submissions
necessary on next date.



(Contd-2)

ORDER

TCP 400/I&BC/NCLT/MB/MAH/2017

1. From the side of the Petitioner the Advocate on record has requested to permission to withdraw the Vakalatma/Letter of Authority. Granted.
2. No other person is present from the side of the Petitioner. , Learned Representative Ms. Archana S. Kumar, Manager (Legal) appeared and stated that on transfer of this Petition from the Hon'ble High Court, no compliance under the provisions of the Code has so far been made. In the circumstances, Petition stood abated with liberty as prescribed in Notification dated 29.06.2017 [F. No. 1/5/2016-CL-V] (GSR 732(E). May file a fresh Petition as per the Notification, if deemed fit. Disposed of being "Abated".
3. Consigned to records.

Sd/-

BHASKARA PANTULA MOHAN

Member (Judicial).

Date : 18.08.2017

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Sd/-

SHRI M.K. SHRAWAT

Member (Judicial)